



**IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR**

**BEFORE**

**HON'BLE SHRI JUSTICE G. S. AHLUWALIA**

**ON THE 7<sup>th</sup> OF APRIL, 2025**

**MISC. CRIMINAL CASE No. 445 of 2025**

***INDER PAL SINGH***

*Versus*

***STATE OF M.P. THROUGH***

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**Appearance:**

*Shri Rahul Bansal – Advocate for applicant.*

*Dr. Anjali Gyanani – Public Prosecutor for respondent/State.*

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**ORDER**

This application, under Section 528 of B.N.S.S., 2023, has been filed against the order dated 23.12.2024 passed by I Additional Sessions Judge, Gohad, District Bhind (M.P.) by which an application filed by applicant under Section 497 of B.N.S.S., 2023, for temporary release of arms licence as well as firearm has been rejected.

2. It is submitted by counsel for applicant that applicant is facing trial for offence under Sections 308, 294, 34, 201 IPC and under Section 29/30 of Arms Act. The date of renewal of arms licence of applicant is 16.05.2025 and therefore applicant is entitled for release of the arms licence and firearm for the purposes of renewal. The application filed by applicant before the committal



court was rejected by order dated 02.09.2023. A similar application was also rejected by committal court by order dated 01.02.2024. Thereafter, applicant filed a similar application before the Trial Court for release of arms licence and firearm for the purposes of renewal, however, by impugned order dated 23.12.2024, I Additional Sessions Judge, Gohad, District Bhind (M.P.) in ST No.16/24 has rejected the application.

3. It is submitted by counsel for applicant that applicant was under obligation to file an application for renewal of arms licence by 31.12.2024 and the said period has already expired. Arms licence of applicant is going to expire on 16.05.2025, therefore, firearm may be temporarily released along with the arms licence so that he can get the licence renewed.

4. Heard learned counsel for applicant.

5. An FIR was lodged on 14.08.2023 on the allegations that the complainant was in his house. At about 12 noon, nephew of complainant, namely, Vinod was coming back to his house. As soon as Vinod reached in front of his house, a four wheeler vehicle stopped in which Yogendra, Indrapal, Bhupendra and Aslam Khan were sitting. All the four persons deboarded from the car and started abusing Vinod filthily in the name of mother and sister. As Vinod got afraid, therefore, he rushed inside the house and closed the doors. Thereafter, complainant and Vinod climbed to the roof of the house. Then, Yogendra Gurjar and Indrapal Gurjar started firing indiscriminately. Gunshots fired by Yogendra and Indrapal were narrowly missed. Accordingly, it was alleged that life of the complainant and Vinod had come in a danger and had they sustained gunshot injury, they would have died. The incident was also witnessed by Ramautar Jatav and Ramsewak Jatav.



6. From the charge-sheet, it appears that Superintendent of Police, Bind (M.P.) had also written a letter to District Magistrate, Gwalior (M.P.) on 29.09.2023 for suspension of arms licence. Petitioner has suppressed the fact as to whether the arms licence has been suspended or not and what was the outcome of the said letter. Furthermore, it appears that FSL report has also been received which has not been placed by applicant on record. Since the weapon in question is an important piece of evidence, therefore, the court below did not commit any mistake by rejecting the application for temporary release of arms licence as well as firearm.

7. Accordingly, application fails and is hereby *dismissed*.

**(G. S. AHLUWALIA)**  
**JUDGE**